

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 2795 of 2017

Shruti Mishra @ Shruti Petitioner

Versus

1. The State of Jharkhand.

2. Avinash Kumar Pandey Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Mukesh Kumar Dubey, Advocate

For the State : Mr. Arup Kumar Dey, A.P.P.

08/ 06.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing on behalf of the parties submit that the dispute involved in this petition can be settled in the National Lok Adalat.

Let this matter be placed before the Lok Adalat scheduled to be held on 11.09.2021.

(Sanjay Kumar Dwivedi, J.)

Amitesh/-